

Status of Summary Cases (Section 260 Cr.PC and Petty offences as defined under section 206 of Cr.PC), cases relating to 'Forfeiture of Bail Bonds' (Section 446/446A of Cr.PC) and Cases related to Recovery of fine u/s 421 Cr.PC

S.No	Offences under	Pendency as on 30.06.2019	Disposal as on 13.09.2019
1	Motor Vehicles Act	30401	20138
2	Excise Act	1276	730
3	Police Act	150	71
4	Shop and Establishment Act	0	0
5	Local Municipal Act	411	256
6	Public Gambling Act	30	1
7	Weight and Measurement Act	0	0
8	Railways Act	0	0
9	Factories Act	0	0
10	Forest Act	0	0
11	Child Labour (Prohibition and Regulation Act)	6	0
12	Cattle – Trespass Act	0	0
13	Cases under IPC	286	101
14	Other Summary Cases within purview of s-260 CrPC (if any)		
15	Cases relating to 'Forfeiture of Bail Bonds' u/s 446/446A of CrPC	117	12
16	Cases relating to Fine Recovery Proceedings u/s 421 CrPC	48	3
Total		32725	21312

*** THE ABOVE TARGETS & DISPOSAL ARE OVER AND ABOVE THE ROUTINE WORK OF THE COURTS.**

*** THE DISPOSAL SHOWN ARE OUT OF THE PENDENCY AS ON 30-06-2019.**

*** THE DISPOSAL FIGURES HAVE BEEN DULY CERTIFIED BY THE RESPECTIVE CHIEF METROPOLITAN MAGISTRATE.**